



DIVISION BENCH  
COURT - II

S-2

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/860(KB)2019  
IA(I.B.C)/685(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> AUGUST, 2022, 02:00 P.M**

IN THE MATTER OF	DAROLIA AGENCIES PRIVATE LIMITED VS NIGOLICE TRADING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Counsel / Authorised Representative appeared physically/through video conference:**

For applicant/IRP : Mr. Ratul Das, Adv.  
Ms. Sutapa Mitra, Adv.

For FC : Ms. Aparajita Rao, Adv.  
Mr. Sanwal Tibrewal, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. **IA(IBC)/685(KB)2022**
  - (a) This application has been filed by the IRP seeking withdrawal of the CIRP proceedings initiated *vide* order passed in CP(IB)/860(KB)2019 on 15/06/2022.
  - (b) It is stated by the Ld. Counsel for the Financial Creditor that subsequent to passing of the order of admission, there has been a settlement arrived at between the parties and the entire amount of claim has been received and nothing remains pending.
  - (c) We are also informed by the Ld. Counsel for the IRP that subsequent to the passing of the order for initiation of CIRP, CoC was not constituted. IRP fees and CIRP costs has been paid by the Financial Creditor.
  - (d) In view of the facts and circumstances mentioned hereinabove, this application is being allowed while exercising inherent power of this Adjudicating Authority under Rule 11 of



the NCLT Rules, 2016. Therefore, the order dated 15/06/2022 is hereby recalled. IRP is hereby released from his responsibility.

(e) Both IA(IBC)/685(KB)2022 and CP(IBC)/860(KB)2019 shall stand disposed of.

(f) File be consigned to the records.

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**

hb.